

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1509
ANSWERED ON:13.12.2013
RELEASE OF FUNDS TO STATES
Ahir Shri Hansraj Gangaram

Will the Minister of FINANCE be pleased to state:

- (a) : whether Union Government has released the funds to the States as prescribed/ recommended by the 13th Finance Commission;
- (b) : if so, the details of funds released, State/UT-wise;
- (c) : whether any complaint has been received from certain States regarding reduction in funds to be released to States as prescribed by 13th Finance Commission;
- (d) : if so, the details thereof;
- (e) : whether any representation has been received from State Governments seeking changes in allocation of funds by Union Government as per the recommendations of the 13th Finance Commission; and
- (f) : if so, the action taken by the Union Government on such representation?

Answer

Minister of State in the Ministry of Finance SHRI NAMO NARAIN MEENA

- (a) & (b): A Statement showing releases of grant-in-aid to States, since the beginning of the award period of the 13th Finance Commission (FC-XIII), i.e. w.e.f. 1.4.2010 upto 9.12.2013, is annexed.
- (c) & (d): Grant-in-aid to States is released as per detailed guidelines based on the FC-XIII's recommendations, which are uniformly applicable to all the States. Short releases in some States are attributable to reasons such as non-fulfilment of required conditions governing release of such grants and non- receipt of utilization/ completion certifications. In most cases it is possible to release the grants upon fulfilment of the required conditions.
- (e) & (f): Some States have represented about lower allocation of grants by FC-XIII. FC-XIII was an expert body, which took into account the presentations made by States. The recommendations of FC-XIII have been accepted in accordance with convention. Appropriate replies have been sent to the States.